
Pan India Motors Pvt. Ltd Vs A.R.C.I. Ltd

**Miscellaneous Appeal No. 58 Of 2013, Miscellaneous Application No. 212, 497, 525
Of 2013**

Court: Debts Recovery Appellate Tribunal, Mumbai

Date of Decision: Jan. 8, 2014

Acts Referred:

Recovery Of Debts Due To Banks And Financial Institutions Act, 1993 " Section 20, 29,
30#Second Schedule To The Income-Tax Act, 1961 " Section 60, 61, 63, 65

Hon'ble Judges: Raj Mani Chauhan, J

Bench: Single Bench

Advocate: Fereshte Sethna, Akshay Vani, Robin Quadros, M.L.S. Vani, Tushad Cooper,
Bhalchandra R. Palav, Amarchand, Mangaldas, Suresh A. Shroff, Sanjay Jain, V.R. Hombalkar,
Dhruve Liladhar, Rafique Peermohideen, Madhur Rai, S.K. Srivastava, B.S. Nagar, Poonam
Utekar, S.C. Sharma

Final Decision: Dismissed

Judgement